

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/368/2020

This the 30th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Sapna Sharma w/o Sh. Rajiv Shrikul, r/o Adda Sarore, near B.D.Bari, Jammu.

.....Applicant

(Advocate:- Ms. Navdeep Kaur)

Versus

1. State of J & K through Chief Secretary, State of J & K Civil Secretariat, Jammu.
2. Commissioner/Secretary to Govt. Higher Education Department, Civil Secretariat, Jammu.
3. Secretary, Public Service Commission, Pragati Bhawan, Rail Head Complex, Jammu.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received on transfer from the Hon'ble J & K High Court, Jammu vide order dated 25.6.2020.

2. Learned counsel for the applicants submits that he has no instructions from their clients in the present case.

3. It seems that the applicants have lost interest in prosecuting the matter. Accordingly, the T.A. is dismissed in default for non-prosecution.



(ANAND MATHUR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)